

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA 3085/2014**

**This the 19<sup>th</sup> day of March, 2019**

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

K. Mythili Rani,  
Aged about 58 years,  
W/o Sh. K.K. Sagar,  
Commissioner of Income Tax (Computer Operations),  
Income Tax Towers, Masab Tank, Hyderabad-500004  
R/o 507, Road No. 12,  
Banjara Hills,  
Hyderabad -500034

...Applicant

(By Advocate: Sh. S.K. Gupta )

**VERSUS**

1. Union of India  
Through its Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi-110001

2. Chairman,  
Central Board of Direct Taxes,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi -110001

3. Director General of Income Tax (Vig),  
1<sup>st</sup> Floor, Dayal Singh Library Building,  
1, Deen Dayal Upadhyay Marg,  
New Delhi - 110002

...Respondents

(By Advocate: Ms. Madhurima Tatia)

**ORDER (Oral)****Justice L. Narasimha Reddy, Chairman:**

In this OA, the applicant challenges the charge memo dated 19.04.2004, by raising several grounds.

2. The respondents filed a detailed counter affidavit opposing the OA.

3. We heard Sh. S.K. Gupta, learned counsel for applicant and Ms. Madhurima Tatia, learned counsel for respondent at some length.

4. It emerges that all the points raised in this OA were dealt with by us in a common judgement dated 31.01.2019 rendered in batch of OAs, i.e., OA No. 610/2015, OA No. 1487/2016, OA No. 2023/2016, OA No. 2224/2015, OA No. 3471/2016, OA No. 2312/2015 and OA No. 2316/2015. That is not disputed by the learned counsel for the parties. Following the same, the OA is dismissed. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**